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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1403/2003

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

R.K.Bansal
s/o Late Shri Misri Lal
r/o House No.15, Vivekanandpuri
Delhi-7

..Applicant

(By Advocate: Shri Harvir Singh)

Versus

Union of India through
Secretary, M/o Food Processing Industries
Panchsheel Bhavan, New Delhi-49

..Respondent

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicant states that permission may be granted to withdraw the present application with liberty to file a better drafted application.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)

/s/

(V.S. Aggarwal)
Chairman